

IN THE COURT OF PRINCIPAL SESSIONS JUDGE, DINDIGUL

**PRESENT: Selvi. M.K. Jamuna, M.L.,
Principal Sessions Judge, Dindigul.**

Friday, the 04th day of June 2021

CV CrI.M.P. No.21/2021

1. Marimuthu, 20/2021
S/o. Appadurai
 2. Appadurai, 46/2021
S/o. Isravel @ Vajravel
- : Petitioners/A1 and A2

/vs/

State through
Inspector of Police, Ayakudi PS. : Respondent/Complainant
Cr. No. 187/2021

This e-bail petition is coming on this day for hearing before me in the presence of Thiru.N.Prabakaran, Advocate for the petitioners and of Thiru. R.Manoharan, Public Prosecutor for the state are on record and on considering the online submissions of either side and on perusal of available records, this court passed the following

ORDER

Petition filed u/s. 439 Cr.P.C. petitioners/A1 and A2 pray to enlarge them on bail for the offences punishable U/S.341, 294(b), 324, 307 and 506(ii) I.P.C in Cr. No.187/2021 of respondent police. The occurrence took place on 13.5.2021 and he was remanded on the same day.

The learned counsel for the petitioners/A1 and A2 stated that there is no nexus between the petitioners and the alleged occurrence, that they have been falsely implicated in this case, that the petitioners have not involved in this case, that the petitioners belong to respectable family, that the petitioners were remanded on 13.5.2021 and they are in judicial custody for the past 21 days, that the petitioners are ready to abide any condition imposed by this Hon'ble Court, that since the petitioners have permanent abode there is no chance for absconding, Hence he prays for bail.

The learned Public Prosecutor for the State raised serious objection for bail by stating that due to previous enmity, on 13.05.2021 at about 8.00 p.m., accused restrained the defacto complainant, abused him and attacked him with log, when the defacto complainant's father came and asked , A1 and A2 with an intention to cause death, attacked the defacto complainant's father with stone and log on his head, left leg toe and caused grievous injury to him and threatened them for their life and hence the case. However he has conceded that the injured were discharged from hospital.

.2.

Online submission of either side heard. Records perused. Considering the fact that injured were already been discharged from hospital as stated by the learned Public Prosecutor and on considering the period of incarceration and on considering the prevention measure of COVID-19 Pandemic and the urgent need and necessity to ensure social distancing and upon considering the facts and circumstances of the case, this Court inclines to grant bail to the petitioners/A1 and A2. Bail is granted to the Petitioners/A1 and A2 on strict compliance of the following conditions.

1. The Petitioners/A1 and A2 are ordered to be released on bail on executing their own bond each for a sum of Rs.1,000/- before Superintendent of Prison concerned.
2. The Petitioners/A1 and A2 are directed to surrender before the learned Judicial Magistrate, Palani **in between the period from 21.7.2021 to 04.8.2021** and execute their own bond for a sum of Rs.10,000/- with two sureties each for a like sum each to the satisfaction of the Magistrate concerned without fail, failing which the bail shall stands cancelled automatically.
3. The Petitioners/A1 and A2 shall make themselves available for interrogation by the police officer as and when required.
4. The Petitioners/A1 and A2 shall not tamper with evidence or witness either during investigation or trial.
5. The Petitioners/A1 and A2 shall not abscond either during investigation or trial.

Pronounced by me, this the 04th day of June 2021.

**Principal Sessions Judge,
Dindigul**

- Since this bail order is electronically generated, does not require signature and court seal.
- This order is available in E-Courts Official Web Site,
" <https://districts.ecourts.gov.in/case status/case number>"

Copy to

The Judicial Magistrate, Palani
The Public Prosecutor, Dindigul.

The Inspector of Police, Ayakudi PS.,

Thiru.N.Prabakaran, Advocate
for the petitioners.

The Superintendent, Sub Jail, Palani.

} To ensure social distancing, they are requested to download the order from the official web site link.